

**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL****NEW BOMBAY BENCH****Case No.****T.A. No. (N) 366/87****198****DATE OF DECISION 14.6.1990**Shri R.D. Wankhede**Petitioner**Advocate for the Petitioner (s)**Versus**Ordnance Factory Board, Calcutta Respondents  
& ors.Mr. Ramesh DardaAdvocate for the Respondent (s)**CORAM****The Hon'ble Mr. M.Y. Priolkar, Member (A)****The Hon'ble Mr. D.K. Agrawal, Member (J)**

1. Whether Reporters of local papers may be allowed to see the Judgement ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the Judgement ?
4. Whether it needs to be circulated to other Benches of the Tribunal ?



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
NEW BOMBAY BENCH, NEW BOMBAY

T.A.No.(N) 366/87

Shri R.D.Wankhede

... Applicant

vs.

Ordnance Factory Board,  
Calcutta & ors.

... Respondents

CORAM: Hon'ble Member (A) Shri M.Y.Priolkar  
Hon'ble Member (J) Shri D.K.Agrawal

Appearance

Mr. Ramesh Darda  
Advocate  
for the Respondents

ORAL JUDGEMENT

Dated: 14.6.1990

(PER: M.Y.Priolkar, Member (A))

This is an original writ petition No. 2186/85 filed in the High Court of Judicature at Bombay, Nagpur Bench which has been transferred to this Tribunal and renumbered as Tr.(N) A.No. 366/87.

2. The applicant's prayer in the writ petition was to quash the transfer/relieving order dated 1.10.1985, <sup>Transferring him from</sup> Ordnance Factory Chandrapur to Ordnance Factory, Bhandara.

3. The applicant is not present today but Mr. Ramesh Darda, Counsel for the respondents states that the transfer order was given effect to ~~on the applicant~~ and the applicant had joined his new post at Bhandara about five years ago. In these circumstances this application, i.e. original writ petition is disposed of as infructuous with no order as to costs.

D.K.Agrawal  
(D.K.AGRAWAL)  
MEMBER (J)

M.Y.Priolkar  
(M.Y.PRIOLKAR)  
MEMBER (A)